

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 204/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Bimal Kumar Bhutoria -Vs-Subtleweigh Electric (India) Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

SUBTLEWEIGH ELECTRIC (INDIA) PVT  
LTD

Respondent

Arindam Maitra  
8/2/2018

ANUS SINGH  
AVISHEK DAS  
ASHOK KR. SINGH

3

Advocates for  
the Operational  
creditor

A. Das  
8/2/2018

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Operational creditor has filed this petition u/s. 9 of the Insolvency and Bankruptcy Code, 2016.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama along with the Board Resolution and reply. Prayer is allowed. Vakalatnama along with the Board Resolution may be filed within 3 days.

Reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be

filed within 7 days with a copy in advance to the opposite party.

List it on 14/03/2018 for admission.

Sd

(Jinan K.R.)  
Member (J)

Sd

(V.P.Singh)  
Member (J)